

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

205. C.P. (IB)/1097(MB)2022

IN THE MATTER OF

Nina Percept Private Limited

... Petitioner

Vs

Capacit E Infraprojects Limited

... Respondent

U/s 9 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 22.03.2024

CORAM:

MS. REETA KOHLI,
MEMBER (J)

MS. MADHU SINHA,
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Petitioner: Adv. Sahil Mahajan (PH)

For the Respondent: Adv. Gauri Joshi (VC)

ORDER

On the joint request of the Counsel for the parties, adjourned to **05.04.2024**.

Sd/-
MADHU SINHA
Member(Technical)

Sd/-
REETA KOHLI
Member(Judicial)

/Ziyaul/